



Indianexpress.com

I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express
For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, KOLKATA
In the matter of sub-section (3) of Section 13 of the Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3)

AND
In the matter of **JANISHA TOWERS LLP**, having its registered office at Premises No. 19/1, Camac Street, Shakespear Sarani, Park Circus, Kolkata-700017

.....Petitioner
Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Kolkata under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "West Bengal" to the state of "Telangana". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Kolkata, "Nizam Palace", 2nd MSO Building, 2nd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within 21 (twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
Place: Kolkata **JANISHA TOWERS LLP**
Date: 6th January, 2023 **Sd/-**
(Designated Partner)
Address: Premises No. 19/1, Camac Street, Shakespear Sarani, Park Circus, Kolkata-700017

BEFORE THE CENTRAL GOVERNMENT REGISTRAR OF COMPANIES, KOLKATA
In the matter of sub-section (3) of Section 13 of the Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

AND
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3)

AND
In the matter of **TANZIL VANUJYALLP**, having its registered office at Premises No. 19/1, Camac Street, Shakespear Sarani, Park Circus, Kolkata-700017

.....Petitioner
Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Kolkata under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "West Bengal" to the state of "Telangana". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Kolkata, "Nizam Palace", 2nd MSO Building, 2nd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within 21 (twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
Place: Kolkata **TANZIL VANUJYALLP**
Date: 6th January, 2023 **Sd/-**
(Designated Partner)
Address: Premises No. 19/1, Camac Street, Shakespear Sarani, Park Circus, Kolkata-700017

FORM-B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VISA RESOURCES INDIA LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VISA RESOURCES INDIA LIMITED
2.	Date of incorporation of corporate debtor	9th August 2006
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U52110WB2006PLC111091
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 55, Express Tower, 42A, Shakespear Sarani, Kolkata-700017 & Principal Office: VISA House, 8/10, Alipore Road, Old Kolkata-700071
6.	Date of closure of Insolvency Resolution Process	02/01/2023
7.	Liquidation commencement date of corporate debtor	03/01/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Kapilendra Swain IBBI/PA-01/1P-P00983/2017-18/11624
9.	Address and e-mail of the liquidator, as registered with the Board	303-Lata Enclave, Jail Road, Tamlasagar, Bhuvaneshwar, Odisha, 751006 cswain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	K. Swain & Co. Chartered Accountants Plot No. 1037, Shanti Nagar, Jharpada, Po-Bhadeswari, Near Ganesh Mandap Chowk, Bhuvaneshwar, Odisha-751006 cswain@gmail.com
11.	Last date for submission of claims	02/02/2023

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of **VISA RESOURCES INDIA LIMITED** on 03/01/2023. The stakeholders of Visa Resources India Limited are hereby called upon to submit their claims with proof on or before 02/02/2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: **KAPILENDRA SWAIN**
Date and place: 06/01/2023, BHUBANESWAR

KOLKATA DEBTS RECOVERY TRIBUNAL - 2
Jeevan Sudha Building, 7th Floor, 42C, Jawahar Lal Nehru Road, Kolkata - 700 071.

Case No. : RC / 18 / 2012

UNION BANK OF INDIA - VS - SRI PRASANA KUMAR ROY BARMAN

SALE NOTICE

Pursuant to the Order dated 07.12.2022, passed by the Ld. Recovery Officer, DRT-2, Kolkata, there will be sale of Immoveable Property.

All that piece and parcel of land measuring 107 Satak, more or less, Situated at Mouza- Samali, J.L. No. 23, RS Dag Nos. 1184, 1185, 1186, 1188, 1189 and 1191, L.R. Dag Nos. 1237, 1238, 1239, 1241, 1242, 1243, 1244, R.S. No. 91, R.S. Khatian Nos. 397 and 388, L.R. Khatian Nos. 798 and 1184, Collocatory Touzi No. 1, under P.S. - Bishanpur, Dist - 24 Parganas South, West Bengal.

By way of public auction on "AS IS WHERE IS" basis through E-auction and shall be subject to the final approval of the Tribunal. The intending purchasers will have to deposit an earnest money @10% of the Reserve Price of the property in the form of Demand Draft / Pay Order only in favor of the Recovery Officer, DRT-2, Kolkata or through Net Banking with consultation of Certificate Holder Bank. The said deposit shall be adjusted in the case of successful bidder and refunded to other bidders on receipt of E-auction report. Successful bidder shall have to deposit 25% of the sale proceeds after adjustment of earnest money by the next day of Sale within 4 P.M., if the next day is holiday or Sunday then on 1st working day, failing which the earnest deposit shall be forfeited. The purchaser shall deposit the balance 75% of the sale proceeds within 15 days from the date of auction sale. The reserve price below which the property shall not be sold is Rs. 1,45,46,000/- (Rupees One Crore Forty Five Lakh Sixty Four Thousand only). 1% of the Reserve Price will be the increment Bid Amount. The other terms and conditions are same as per proclamation of sale by the undersigned on 08.12.2022.

Notice is hereby given that the said property shall be sold by way of Online Auction (e-auction) which will be conducted on 24.02.2023 at 3.00 P.M. to 4 P.M. with 3 minutes unlimited extension on E-Auction Platform at Website : <http://drt.auctiontignier.net>. The prospective bidder is required to download Sale proclamation and Sale Notice from <http://drt.auctiontignier.net> and register their name for participating in the auction on or before 22.02.2023 along with Earnest Money through Demand Draft / Pay Order in favour of Recovery Officer, DRT-II, Kolkata payable at Kolkata along with their offer.

However the undersigned will not be responsible for any error occurred through net work at the time of Auction.

The user ID and Password will be directly sent to Registered Participants / Intending purchaser with further directions by the e-auction provider company. If any, for login and participating in the auction through on-line.

The details of authorised auction service provider E-procurement Technologies Ltd., Mobile No. 99785 91888, e-mail : support@auctiontignier.net.

The interested bidders may visit the Website : <http://drt.auctiontignier.net> for detailed procedure, terms & conditions and any other support / help in respect of e-auction. For inspection and other details please contact, Ms. Suparna Biswas, Ld. Receiver, Mobile No. : 90514 41736, E-mail : adv.suparnabiswas97@gmail.com.

(S. Biswas)
Recovery Officer
Dated : 08.12.2022

EXPRESS
Careers

RASHTRIYA CHEMICALS AND FERTILIZERS LIMITED
(A GOVT. OF INDIA UNDERTAKING)
Administrative Building, Chembur, Mumbai - 400 074.
CIN: L24110MH1978GOI020185

Advt No. 15122022

RECRUITMENT FOR TROMBAY/THAL/ AREA OFFICES PAN INDIA

Rashtriya Chemicals and Fertilizers Ltd (RCF Ltd) is a leading profit making company in the business of manufacturing and marketing of Fertilizers and Industrial Chemicals having revenue from operations of around Rs. 12,812.17 crores. The Manufacturing units are in Maharashtra (at Thal - Dist. Raigad and at Trombay - Chembur, Mumbai) with National Level Marketing Network. Company provides excellent career growth opportunities. Company intends to recruit:

POST CODE	NAME OF THE POST	NO. OF VACANCIES
E1 MKTG/122022	Officer (Marketing) Grade E1	18

Interested Candidates may refer to the 'Recruitment' section of the Company's Website at www.rcftd.com for further details like detailed advertisement, date of submission of online applications, etc.

DGM (HR) Corp.
Let us grow together

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **DEFEND FINANCE AND INVESTMENT CO. LTD.**, having its Registered Office at 493B, G.T. ROAD, HOWARH, WB-711102 IN

Notice is hereby given to the General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act, 2013, seeking confirmation of alteration of Memorandum of Association of the Company in terms of the special resolution passed at Extra ordinary General Meeting held on Wednesday, 28th December, 2022 to enable the company to change its Registered Office from "STATE OF WEST BENGAL" to the "STATE OF UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed change of registered office of the Company, may deliver either on the MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the Address **Nizam Place, II MSO Building, 3rd Floor, 234/4, A.J.C. Bose Road, Kolkata - 700020, West Bengal**, within 14 days of date of publication of this notice with a copy to the applicant company at its Corporate office at the address mentioned below:
Corporate Office : K-61/46 Bunalala Varanasi-221001, UP IN

For and on behalf of
Place: Kolkata **Brijlax Engineering Private Limited**
Date: 04.01.2023 **Sd/-**
(Bimal Kumar Agarwal)
Director
DIN : 00070873

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Brijlax Motors Private Limited (CIN:U34103WB1995PTC 071015)** having its Registered Office at 1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, West Bengal.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 23.12.2022 to enable the company to change its Registered Office from "State of West Bengal" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region at the address **Nizam Palace, II MSO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within Twenty One days** of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, West Bengal.

For and on behalf of
Place: Kolkata **Brijlax Engineering Private Limited**
Date: 04/01/2023 **Sd/-**
(Bimal Kumar Agarwal)
Director
DIN : 00070873

IGC INDUSTRIES LIMITED
CIN: L51909WB1980PLC032950
Regd. Office: Imax Lohia Square, Office No. 4B, 4th Floor, Premises No.23, Gangadhar Babu Lane, Kolkata, West Bengal-700012
Email Id: igcinfo@gmail.com

NOTICE OF POSTAL BALLOT

Members are hereby inform that on 09th January, 2023, Postal Ballot Notice under Section 110 and 108 of the Companies Act, 2013 read with Rules 20 and 22 of the Companies (Management and Administration) Amendment Rules, 2014 as amended by the Companies (Management and Administration) Amendment Rules, 2016 including and statutory modification or re-enactment thereof for the time being in force, and other applicable provisions has been e-mailed to the members whose e-mail addresses are registered and whose name appeared in the Register of members of Beneficial Owners as on the cut-off date i.e. 30th December, 2022, seeking assent/dissent of the members.

The Company is providing to its members with the facility to cast their vote electronically only through the e-voting services provided by National Securities Depository Limited ("NSDL").

The e-voting, will commence on **10.01.2023 at 9.00 AM and ends on 08.02.2023 at 5.00 PM** (both days inclusive). The e-voting module shall thereafter be disabled by NSDL.

The Board of Directors has appointed Mr. Aditya Shah, Practicing Company Secretary, as the Scrutinizer for conducting the postal ballot/ e-voting process in a fair and transparent manner.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at igcinfo@gmail.com along with the copy of the signed request letter mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (e.g.: Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants. In case of any queries / difficulties in registering the e-mail address, Members may write to igcinfo@gmail.com The Postal Ballot Notice and Postal Ballot Form are also available for download from Company's website and from NSDL website www.evoting.nsdl.com

For voting instructions, electronically, Members are requested to refer the Instructions for Voting section of the Postal Ballot Notice, issued by the Company.

In case of any queries or grievances connected with e-voting, Members may refer the Frequently Asked Questions (FAQs) for Members and e-voting manual for Members available at Download Section of www.evoting.nsdl.com or may contact NSDL at toll free no. 1800 222 990. Members may also contact igcinfo@gmail.com in case any grievances connected with the voting process.

The results of the Postal Ballot will be announced at the Registered Office of the Company on or before 09.02.2023. The said results along with the Scrutinizer's Report shall be placed on the Company's website and at its registered Office. The Results along with the Scrutinizer's report shall also be communicated to the Stock Exchanges where the Company's shares are listed viz. BSE.

By order of the Board of directors
For IGC Industries Limited **Sd/-**
Ms. Prachi Marwah
Managing Director
Place: Mumbai
Date: 05.01.2023

By Regd. A/D/ Dasti / Affidavit
DEBTS RECOVERY TRIBUNAL NO. 1 MUMBAI
Ministry of Finance, Government of India
2nd Floor, MTNL Bhavan, Strand Road, Colaba Market, Colaba Mumbai - 400 005
NOTICE OF SETTLING A SALE PROCLAMATION
NOTICE OF SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993

R. P. NO. 140 OF 2005
NEXT DATE : 02/01/2023
Date extended till 1/2/2023

In the Matter of
Bank of Baroda
Vis.
M/s. CFL Capital Financial Services Ltd (liquidation) & Ors.

To,
(CD-1) OL High Court, Kolkata
CFL Capital Financial Services Ltd. (in liqn.)
Century Plaza, Room No. 233, 81, Netaji Subhash Chandra Bose Road, Kolkata - 700 001
And
207/215, Bezzola Complex, 'B' Wing, Son Trombay Road, Chembur, Mumbai - 400 071.
(CD-2) State Bank of India, Industrial Financial Branch, 'Arcade' 2nd floor, World Trade Center, Cuffe Parade, Mumbai - 400 005.
(CD-3) Bank of Baroda, Industrial Financial Branch, 42, Baroda House, Cawasji Patel Street, Fort, Mumbai - 400 023.
(CD-4) Bank of Rajasthan Ltd., 25, Strand Road, Kolkata - 700 001.
(CD-5) The Catholic Syrian Bank, 53, East & West Building, P.M. Road, Fort, Mumbai.
(CD-6) Dhanalaxmi Bank, 109, Thambu Chetty Street, G. T. Chennai - 600 001.
(CD-7) Federal Bank Ltd., 25, Nelson Manikam Road, R. M. Nagar, Chennai - 600 029.
(CD-8) Oriental Bank of Commerce, Harsha Bhawan, 'E' Block, Connaught Place, New Delhi.
(CD-9) State Bank of Travancore, IFB, Free Press House, 11th Floor, Nariman Point, Mumbai - 400 021.
(CD-10) The South Indian Bank Ltd., Bandra (West), Mumbai - 400 050.
(CD-11) Axis Bank (UTI Bank Ltd.), Universal Insurance Building, P. M. Road, Fort, Mumbai - 400 001.
(CD-12) Vijaya Bank Excelcor Branch, Excelcor Building, Revaline Street, Fort, Mumbai - 400 001.
(CD-13) Indian Bank, Laxmi Building, P. M. Road, Fort, Mumbai - 400 001.

Whereas in execution of Bid Recovery Certificate No. 140 of 2005 of O. A. No. 179 of 2002 drawn up by the Hon'ble Presiding Officer, Debts Recovery Tribunal No. 1, Mumbai, the undersigned has ordered the sale of the under mentioned immoveable property.

You are hereby informed that the 2nd day of January, 2023 at 2.30 pm has been listed for drawing up the Proclamation of Sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SPECIFICATION OF PROPERTIES

Flat No. 601, Adishwar Apartments, 34, Ferroz Shah Road, New Delhi measuring 2346.53 square feet. Bounded on the North-East by Service Road.
Bounded on the South-East by Ferroz Shah Road.
Bounded on the North-West by Plot No. 32.
Bounded on the North-West by Service Road
Given under my hand and seal at Mumbai at this 21st day of December, 2022.

Sd/-
(ASHU KUMAR)
RECOVERY OFFICER
DRT-I, AT MUMBAI.

FORM NO. INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in Newspaper for the change of Registered Office of the Company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section 4 of section 13 of the Companies Act 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014
AND
In the matter of **DEFEND FINANCE AND INVESTMENT CO. LTD.**, having its Registered Office at 493B, G.T. ROAD, HOWARH, WB-711102 IN

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act, 2013, seeking confirmation of alteration of Memorandum of Association of the Company in terms of the special resolution passed at Extra ordinary General Meeting held on Wednesday, 28th December, 2022 to enable the company to change its Registered Office from "STATE OF WEST BENGAL" to the "STATE OF UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed change of registered office of the Company, may deliver either on the MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the Address **Nizam Place, II MSO Building, 3rd Floor, 234/4, A.J.C. Bose Road, Kolkata - 700020, West Bengal**, within 14 days of date of publication of this notice with a copy to the applicant company at its Corporate office at the address mentioned below:
Corporate Office : K-61/46 Bunalala Varanasi-221001, UP IN

For and on behalf of
Place: Kolkata **Brijlax Engineering Private Limited**
Date: 05.01.2023 **Sd/-**
(Anupam Prakash Pandey)
Director
DIN: 00533007

FORM NO. NCLT- 3A
Advertisement detailing petition (see rule 53)
BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, KOLKATA BENCH, KOLKATA
Company Petition No. C.P.(CAA)/182/(KB)/2022
Connected with
Company Application No. C.A.(CAA)/67/(KB)/2022

In the matter of:
1. **BIMALNATH IMPEX PRIVATE LIMITED** having its Registered Office at 1st Floor, Room No. 101, 36/2, Vivekanand Road, Kolkata - 700007
..... Transferor Company No 1 or Petitioner Company No 1
- And -
2. **TOPLINE DEALERS PRIVATE LIMITED** having its Registered Office at 36/2, Vivekanand Road, Kolkata - 700007
..... Transferee Company No 1 or Transferee Company No 2 or Petitioner Company No 2
- And -
3. **SUPERDEAL SALES PRIVATE LIMITED** having its Registered Office at 9, A J C Bose Road, 6th Floor, Kolkata - 700017
..... Transferee Company No 2 or Transferee Company No 3 or Petitioner Company No 3
- And -
4. **VENLON SECURITIES PRIVATE LIMITED** having its Registered Office at 36/2, Vivekanand Road, 1st Floor, Kolkata - 700006
..... Transferor Company No 4 or Petitioner Company No 4
- And -
5. **INTERNATIONAL CREDIT CORPORATION LIMITED** having its Registered Office at 9, A J C Bose Road, 6th Floor, Kolkata - 700006
..... Transferee Company No 5 or Petitioner Company No 5
- And -
6. **NEGUS DISTRIBUTORS PRIVATE LIMITED** having its Registered Office at 6th Floor, 9 A J C Bose Road, Kolkata - 700017
..... Transferee Company No 3 or Transferee Company No 6 or Petitioner Company No 6
- And -
7. **SUSH DRISHTI CONSULTANTS PRIVATE LIMITED** having its Registered Office at 36/2, Vivekanand Road, 1st Floor, Kolkata - 700006
..... Transferee Company No 4 or Transferee Company No 7 or Petitioner Company No 7
- And -
8. **PURBANANCHAL CEMENT LIMITED** having its Registered Office at 9, A J C Bose Road, 6th Floor, Kolkata - 700017
..... Transferee Company No 5 or Petitioner Company No 8

NOTICE OF PETITION
A petition under Section 232 of the Companies Act, 2013, for sanctioning of Composite Scheme of Amalgamation amongst Bimalnath Impex Private Limited (PAN - AACB0521B), Topline Dealers Private Limited (PAN - AACBT0934G), Superdeal Sales Private Limited (PAN - AACCS2143K), Venlon Securities Private Limited (PAN - AACVC9554H), International Credit Corporation Limited (PAN - AACVC3268R), Negus Distributors Private Limited (PAN - AACCN8485A), Subh Drishti Consultants Private Limited (PAN - AACCS3959F) and Purbananchal Cement Limited (PAN - AACCP2028L) and their respective shareholders and creditors ("Scheme"), was presented by N. GURUMURTHY, Chartered Accountant, partner of M/s. Maroti & Associates, Chartered Accountants, Diamond Heritage, 5th Floor, Room No. 503, Kolkata - 700 001 on the 30th day of December, 2022, the said petition is fixed for hearing before Kolkata Bench of National Company Law Tribunal ("Hon'ble NCLT") on Wednesday, 23rd January, 2023.

Any person desirous of supporting or opposing the said petition should send to the petitioner's Practicing Chartered Accountant, notice of his intention, signed by him or his Practicing Chartered Accountant, with his name and address, so as to reach the petitioner's Practicing Chartered Accountant not later than two days before the date fixed for the hearing of the petition. Where he seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

N. GURUMURTHY
Partner of MAROTI & ASSOCIATES,
Chartered Accountants,
Place: Kolkata
Dated: 4th January, 2023 Diamond Heritage, 5th Floor, Room No. 503, Kolkata - 700 001

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Brijlax Engineering Private Limited (CIN : U74900WB2015 PTC 206047)** having its Registered Office at 1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, West Bengal.

.....Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 23.12.2022 to enable the company to change its Registered Office from "State of West Bengal" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region at the address **Nizam Palace, II MSO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within Twenty One days** of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, WB.

For and on behalf of
Place: Kolkata **Brijlax Engineering Private Limited**
Date: 04/01/2023 **Sd/-**
(Bimal Kumar Agarwal)
Director
DIN: 00070873

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Brijlax Realty Private Limited (CIN : U74999WB2013PTC193350)** having its Registered Office at 7, Jatindra Mohan Avenue, Kolkata - 700 006, West Bengal.

.....Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 23.12.2022 to enable the company to change its Registered Office from "State of West Bengal" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region at the address **Nizam Palace, II MSO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within Twenty One days** of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
7, Jatindra Mohan Avenue, Kolkata - 700 006, West Bengal.

For and on behalf of
Place: Kolkata **Brijlax Engineering Private Limited**
Date: 04.01.2023 **Sd/-**
(Bimal Kumar Agarwal)
Director
DIN: 00070873

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
[Advertisement to be published in the newspaper for change of registered office of the company from one state to another]
Before the Central Government Regional Director, Eastern Region, Kolkata
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (6) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Brijlax Auto Private Limited (CIN : U74999WB2013PTC193350)** having its Registered Office at 1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, West Bengal.

.....Petitioner
Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 23.12.2022 to enable the company to change its Registered Office from "State of West Bengal" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region at the address **Nizam Palace, II MSO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata - 700020, within Twenty One days** of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:
1, Gibson Lane (Beside Orient Cinema), Room No. 102, 1st Floor, Kolkata - 700 069, West Bengal.

For and on behalf of
Place: Kolkata **Brijlax Auto Private Limited**
Date: 04.01.2023 **Sd/-**
(Bimal Kumar Agarwal)
Director
DIN : 00070873

[illegible]

As published in the above referred tender notice. Convenience is however regretted. - Sd/- Divisional Forest Officer Bolangir	
OIPR 08061/11/0010/2223	

PANCHAYAT SAMITI OFFICE, BANSPAL.

At/P.O.- Banspal, Dist:-Keonjhar. Pin-758085

E-Mail Id:- ori-banspal@nlc.in

TENDER CALL NOTICE No. 02 / 2022-23

No: 63 Date: 4.1.2023

The Block Development Officer, Banspal Invites Sealed percentage rate bid on behalf of Governor of Odisha from registered and eligible Civil Contractors of the State PWD(R&B)/Water Resources/Rural Works/M.I./C.P.W.D. conformity with the DTCN for execution of works under Panchayat Samiti, Banspal as detailed in **Annexure-I**. The tender document (DTCN & BOQ) can be obtained from district NIC Website (www.kendujhar.nlc.in) from Dt-07.01.2023 to 21.01.2023 till 1.00P.M. The tender document (DTCN & BOQ) duly signed by the Contractors should be accompanied with the self attested photo copy of valid GST Clearance certificate, PAN card, Registration Certificate. The tender document (DTCN & BOQ) should be accompanied with requisite tender paper cost in shape of Demand Draft drawn in favour of BDO, Banspal payable at "Banspal" from any Nationalized Bank. The tenders will be received up to Dt-21.01.2023 till 5.00 P.M. and addressed to O/o Block Development Officer, Banspal, Keonjhar, 758085 through Registered/Speed Post. The tender is scheduled to be opened on Dt 24.01.23 at 11.00 A.M. at Block Conference Hall, O/o the Block Development officer, Banspal Keonjhar, 758085 in presence of the tenderers or their authorized representatives. All bidders shall have to submit an affidavit in support of authenticity of documents/ credentials. The detail terms and conditions can be seen at NIC Website (www.kendujhar.nlc.in). The name of the work/Class of contractor with mobile no. should be written on the top of the envelope. The undersigned reserves the right to cancel the tender without assigning any reason thereof.

Sd/-
Block Development Officer
Banspal

MANAPPURAM ASSET FINANCE LTD.

GOLD AUCTION NOTICE

The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on below mentioned dates. The auction is of the gold ornaments of defuncted customers who have failed to make payment of their loan amount despite being notified by registered letters. Change in venue or date (if any) will be displayed at the auction centre and on the company website (www.manappuram.in). Unauctioned items shall be auctioned on subsequent working days after displaying the details on Company website and auction centre.

List of pledges to be auctioned on 16.01.2023 from 10.00 am onwards at the following branches.

BALICHANDRAPUR: 0433690700000784, 2822, 2823, 2827, 2883, 2899, 2927, 3013, 3039, 3063, 3097, 3143, 3209, 3252, 3341, 3417, 3433, 3464, 3466, BANAMALIPUR: 0433560700006262, 6264, 6263, 6304, 6445, 6566, 6588, 6702, 6757, 6790, 6791, 6914, 6948, 7030. BEGUNIA: 04338007000008491, 8501, 8510, 8511, 8610, 8712, 8717, 8763, 9081, 9082, 9154, 9156, 9158, 9388, 9448, 9501, 9524, 9704, 9726. BRAHMAGIRI: 043357000016228, 16228, 16259, 16305, 16351, 16352, 16353, 16355, 16356, 16358, 16363, 16378, 16405, 16407, 16444, 16445, 16474, 16475, 16477, 16519, 16543, 16544, 16545, 16547, 16553, 16586, 16588, 16598, 16716, 16763, 16768, 16772, 16789. CHANDAPUR: 0433350700009833, 9837e, 98439, 98643, 98648, 98671, 98805, 98858, 98859, 9122, 99199, 99200, 99288, 99327, 99361, 99500, 99501, 99502, 99503, 99549, 99554, 99606, 99653, 99669, 99686, 99696, 99717, 99761, 99763, 99825, 99826, 99860, 99939, 99978, 10030, 10093, 10095, 10051, 10101, 10126, 10038, 10040, 10042, 10050. CHANDRAPUR: 04315907000050606, 50250, 57267, 57461, 5768, 5770, 5771, 5772, 5773, 5774, 5775, 5776, 5777, 5778, 5779, 5780, 5781, 5782, 5783, 5784, 5785, 5786, 5787, 5788, 5789, 5790, 5791, 5792, 5793, 5794, 5795, 5796, 5797, 5798, 5799, 5800, 5801, 5802, 5803, 5804, 5805, 5806, 5807, 5808, 5809, 5810, 5811, 5812, 5813, 5814, 5815, 5816, 5817, 5818, 5819, 5820, 5821, 5822, 5823, 5824, 5825, 5826, 5827, 5828, 5829, 5830, 5831, 5832, 5833, 5834, 5835, 5836, 5837, 5838, 5839, 5840, 5841, 5842, 5843, 5844, 5845, 5846, 5847, 5848, 5849, 5850, 5851, 5852, 5853, 5854, 5855, 5856, 5857, 5858, 5859, 5860, 5861, 5862, 5863, 5864, 5865, 5866, 5867, 5868, 5869, 5870, 5871, 5872, 5873, 5874, 5875, 5876, 5877, 5878, 5879, 5880, 5881, 5882, 5883, 5884, 5885, 5886, 5887, 5888, 5889, 5890, 5891, 5892, 5893, 5894, 5895, 5896, 5897, 5898, 5899, 5900, 5901, 5902, 5903, 5904, 5905, 5906, 5907, 5908, 5909, 5910, 5911, 5912, 5913, 5914, 5915, 5916, 5917, 5918, 5919, 5920, 5921, 5922, 5923, 5924, 5925, 5926, 5927, 5928, 5929, 5930, 5931, 5932, 5933, 5934, 5935, 5936, 5937, 5938, 5939, 5940, 5941, 5942, 5943, 5944, 5945, 5946, 5947, 5948, 5949, 5950, 5951, 5952, 5953, 5954, 5955, 5956, 5957, 5958, 5959, 5960, 5961, 5962, 5963, 5964, 5965, 5966, 5967, 5968, 5969, 5970, 5971, 5972, 5973, 5974, 5975, 5976, 5977, 5978, 5979, 5980, 5981, 5982, 5983, 5984, 5985, 5986, 5987, 5988, 5989, 5990, 5991, 5992, 5993, 5994, 5995, 5996, 5997, 5998, 5999, 6000, 6001, 6002, 6003, 6004, 6005, 6006, 6007, 6008, 6009, 6010, 6011, 6012, 6013, 6014, 6015, 6016, 6017, 6018, 6019, 6020, 6021, 6022, 6023, 6024, 6025, 6026, 6027, 6028, 6029, 6030, 6031, 6032, 6033, 6034, 6035, 6036, 6037, 6038, 6039, 6040, 6041, 6042, 6043, 6044, 6045, 6046, 6047, 6048, 6049, 6050, 6051, 6052, 6053, 6054, 6055, 6056, 6057, 6058, 6059, 6060, 6061, 6062, 6063, 6064, 6065, 6066, 6067, 6068, 6069, 6070, 6071, 6072, 6073, 6074, 6075, 6076, 6077, 6078, 6079, 6080, 6081, 6082, 6083, 6084, 6085, 6086, 6087, 6088, 6089, 6090, 6091, 6092, 6093, 6094, 6095, 6096, 6097, 6098, 6099, 6100, 6101, 6102, 6103, 6104, 6105, 6106, 6107, 6108, 6109, 6110, 6111, 6112, 6113, 6114, 6115, 6116, 6117, 6118, 6119, 6120, 6121, 6122, 6123, 6124, 6125, 6126, 6127, 6128, 6129, 6130, 6131, 6132, 6133, 6134, 6135, 6136, 6137, 6138, 6139, 6140, 6141, 6142, 6143, 6144, 6145, 6146, 6147, 6148, 6149, 6150, 6151, 6152, 6153, 6154, 6155, 6156, 6157, 6158, 6159, 6160, 6161, 6162, 6163, 6164, 6165, 6166, 6167, 6168, 6169, 6170, 6171, 6172, 6173, 6174, 6175, 6176, 6177, 6178, 6179, 6180, 6181, 6182, 6183, 6184, 6185, 6186, 6187, 6188, 6189, 6190, 6191, 6192, 6193, 6194, 6195, 6196, 6197, 6198, 6199, 6200, 6201, 6202, 6203, 6204, 6205, 6206, 6207, 6208, 6209, 6210, 6211, 6212, 6213, 6214, 6215, 6216, 6217, 6218, 6219, 6220, 6221, 6222, 6223, 6224, 6225, 6226, 6227, 6228, 6229, 6230, 6231, 6232, 6233, 6234, 6235, 6236, 6237, 6238, 6239, 6240, 6241, 6242, 6243, 6244, 6245, 6246, 6247, 6248, 6249, 6250, 6251, 6252, 6253, 6254, 6255, 6256, 6257, 6258, 6259, 6260, 6261, 6262, 6263, 6264, 6265, 6266, 6267, 6268, 6269, 6270, 6271, 6272, 6273, 6274, 6275, 6276, 6277, 6278, 6279, 6280, 6281, 6282, 6283, 6284, 6285, 6286, 6287, 6288, 6289, 6290, 6291, 6292, 6293, 6294, 6295, 6296, 6297, 6298, 6299, 6300, 6301, 6302, 6303, 6304, 6305, 6306, 6307, 6308, 6309, 6310, 6311, 6312, 6313, 6314, 6315, 6316, 6317, 6318, 6319, 6320, 6321, 6322, 6323, 6324, 6325, 6326, 6327, 6328, 6329, 6330, 6331, 6332, 6333, 6334, 6335, 6336, 6337, 6338, 6339, 6340, 6341, 6342, 6343, 6344, 6345, 6346, 6347, 6348, 6349, 6350, 6351, 6352, 6353, 6354, 6355, 6356, 6357, 6358, 6359, 6360, 6361, 6362, 6363, 6364, 6365, 6366, 6367, 6368, 6369, 6370, 6371, 6372, 6373, 6374, 6375, 6376, 6377, 6378, 6379, 6380, 6381, 6382, 6383, 6384, 6385, 6386, 6387, 6388, 6389, 6390, 6391, 6392, 6393, 6394, 6395, 6396, 6397, 6398, 6399, 6400, 6401, 6402, 6403, 6404, 6405, 6406, 6407, 6408, 6409, 6410, 6411, 6412, 6413, 6414, 6415, 6416, 6417, 6418, 6419, 6420, 6421, 6422, 6423, 6424, 6425, 6426, 6427, 6428, 6429, 6430, 6431, 6432, 6433, 6434, 6435, 6436, 6437, 6438, 6439, 6440, 6441, 6442, 6443, 6444, 6445, 6446, 6447, 6448, 6449, 6450, 6451, 6452, 6453, 6454, 6455, 6456, 6457, 6458, 6459, 6460, 6461, 6462, 6463, 6464, 6465, 6466, 6467, 6468, 6469, 6470, 6471, 6472, 6473, 6474, 6475, 6476, 6477, 6478, 6479, 6480, 6481, 6482, 6483, 6484, 6485, 6486, 6487, 6488, 6489, 6490, 6491, 6492, 6493, 6494, 6495, 6496, 6497, 6498, 6499, 6500, 6501, 6502, 6503, 6504, 6505, 6506, 6507, 6508, 6509, 6510, 6511, 6512, 6513, 6514, 6515, 6516, 6517, 6518, 6519, 6520, 6521, 6522, 6523, 6524, 6525, 6526, 6527, 6528, 6529, 6530, 6531, 6532, 6533, 6534, 6535, 6536, 6537, 6538, 6539, 6540, 6541, 6542, 6543, 6544, 6545, 6546, 6547, 6548, 6549, 6550, 6551, 6552, 6553, 6554, 6555, 6556, 6557, 6558, 6559, 6560, 6561, 6562, 6563, 6564, 6565, 6566, 6567, 6568, 6569, 6570, 6571, 6572, 6573, 6574, 6575, 6576, 6577, 6578, 6579, 6580, 6581, 6582, 6583, 6584, 6585, 6586, 6587, 6588, 6589, 6590, 6591, 6592, 6593, 6594, 6595, 6596, 6597, 6598, 6599, 6600, 6601, 6602, 6603, 6604, 6605, 6606, 6607, 6608, 6609, 6610, 6611, 6612, 6613, 6614, 6615, 6616, 6617, 6618, 6619, 6620, 6621, 6622, 6623, 6624, 6625, 6626, 6627, 6628, 6629, 6630, 6631, 6632, 6633, 6634, 6635, 6636, 6637, 6638, 6639, 6640, 6641, 6642, 6643, 6644, 6645, 6646, 6647, 6648, 6649, 6650, 6651, 6652, 6653, 6654, 6655, 6656, 6657, 6658, 6659, 6660, 6661, 6662, 6663, 6664, 6665, 6666, 6667, 6668, 6669, 6670, 6671, 6672, 6673, 6674, 6675, 6676, 6677, 6678, 6679, 6680, 6681, 6682, 6683, 6684, 6685, 6686, 6687, 6688, 6689, 6690, 6691, 6692, 6693, 6694, 6695, 6696, 6697, 6698, 6699, 6700, 6701, 6702, 6703, 6704, 6705, 6706, 6707, 6708, 6709, 6710, 6711, 6712, 6713, 6714, 6715, 6716, 6717, 6718, 6719, 6720, 6721, 6722, 6723, 6724, 6725, 6726, 6727, 6728, 6729, 6730, 6731, 6732, 6733, 6734, 6735, 6736, 6737, 6738, 6739, 6740, 6741, 6742, 6743, 6744, 6745, 6746, 6747, 6748, 6749, 6750, 6751, 6752, 6753, 6754, 6755, 6756, 6757, 6758, 6759, 6760, 6761, 6762, 6763, 6764, 6765, 6766, 6767, 6768, 6769, 6770, 6771, 6772, 6773, 6774, 6775, 6776, 6777, 6778, 6779, 6780, 6781, 6782, 6783, 6784, 6785, 6786, 6787, 6788, 6789, 6790, 6791, 6792, 6793, 6794, 6795, 6796, 6797, 6798, 6799, 6800, 6801, 6802, 6803, 6804, 6805, 6806, 6807, 6808, 6809, 6810, 6811, 6812, 6813, 6814, 6815, 6816, 6817, 6818, 6819, 6820, 6821, 6822, 6823, 6824, 6825, 6826, 6827, 6828, 6829, 6830, 6831, 6832, 6833, 6834, 6835, 6836, 6837, 6838, 6839, 6840, 6841, 6842, 6843, 6844, 6845, 6846, 6847, 6848, 6849, 6850, 6851, 6852, 6853, 6854, 6855, 6856, 6857, 6858, 6859, 6860, 6861, 6862, 6863, 6864, 6865, 6866, 6867, 6868, 6869, 6870, 6871, 6872, 6873, 6874, 6875, 6876, 6877, 6878, 6879, 6880, 6881, 6882, 6883, 6884, 6885, 6886, 6887, 6888, 6889, 6890, 6891, 6892, 6893, 6894, 6895, 6896, 6897, 6898, 6899, 6900, 6901, 6902, 6903, 6904, 6905, 6906, 6907, 6908, 6909, 6910, 6911, 6912, 6913, 6914, 6915, 6916, 6917, 6918, 6919, 6920, 6921, 6922, 6923, 6924, 6925, 6926, 6927, 6928, 6929, 6930, 6931, 6932, 6933, 6934, 6935, 6936, 6937, 6938, 6939, 6940, 6941, 6942, 6943, 6944, 6945, 6946, 6947, 6948, 6949, 6950, 6951, 6952, 6953, 6954, 6955, 6956, 6957, 6958, 6959, 6960, 6961, 6962, 6963, 6964, 6965, 6966, 6967, 6968, 6969, 6970, 6971, 6972, 6973, 6974, 6975, 6976, 6977, 6978, 6979, 6980, 6981, 6982, 6983, 6984, 6985, 6986, 6987, 6988, 6989, 6990, 6991, 6992, 6993, 6994, 6995, 6996, 6997, 6998, 6999, 7000, 7001, 7002, 7003, 7004, 7005, 7006, 7007, 7008, 7009, 7010, 7011, 7012, 7013, 7014, 7015, 7016, 7017, 7018, 7019, 7020, 7021, 7022, 7023, 7024, 7025, 7026, 7027, 7028, 7029, 7030, 7031, 7032, 7033, 7034, 7035, 7036, 7037, 7038, 7039, 7040, 7041, 7042, 7043, 7044, 7045, 7046, 7047, 7048, 7049, 7050, 7051, 7052, 7053, 7054, 7055, 7056, 7057, 7058, 7059, 7060, 7061, 7062, 7063, 7064, 7065, 7066, 7067, 7068, 7069, 7070, 7071, 7072, 7073, 7074, 7075, 7076, 7077, 7078, 7079, 7080, 7081, 7082, 7083, 7084, 7085, 7086, 7087, 7088, 7089, 7090, 7091, 7092, 7093, 7094, 7095, 7096, 7097, 7098, 7099, 7100, 7101, 7102, 7103, 7104, 7105, 7106, 7107, 7108, 7109, 7110, 7111, 7112, 7113, 7114, 7115, 7116, 7117, 7118, 7119, 7120, 7121, 7122, 7123, 7124, 7125, 7126, 7127, 7128, 7129, 7130, 7131, 7132, 7133, 7134, 7135, 7136, 7137, 7138, 7139, 7140, 7141, 7142, 7143, 7144, 7145, 7146, 7147, 7148, 7149, 7150, 7151, 7152, 7153, 7154, 7155, 7156, 7157, 7158, 7159, 7160, 7161, 7162, 7163, 7164, 7165, 7166, 7167, 7168, 7169, 7170, 7171, 7172, 7173, 7174, 7175, 7176, 7177, 7178, 7179, 7180, 7181, 7182, 7183, 7184, 7185, 7186, 7187, 7188, 7189, 7190, 7191, 7192, 7193, 7194, 7195, 7196, 7197, 7198, 7199, 7200, 7201, 7202, 7203, 7204, 7205, 7206, 7207, 7208, 7209, 7210, 7211, 7212, 7213, 7214, 7215, 7216, 7217, 7218, 7219, 7220, 7221, 7222, 7223, 7224, 7225, 7226, 7227, 7228, 7229, 7230, 7231, 7232, 7233, 7234, 7235, 7236, 7237, 7238, 7239, 7240, 7241, 7242, 7243, 7244, 7245, 7246, 7247, 7248, 7249, 7250, 7251, 7252, 7253, 7254, 7255, 7256, 7257, 7258, 7259, 7260, 7261, 7262, 7263, 7264, 7265, 7266, 7267, 7268, 7269, 7270, 7271, 7272, 7273, 7274, 7275, 7276, 7277, 7278, 7279, 7280, 7281, 7282, 7283, 7284, 7285, 7286, 7287, 7288, 7289, 7290, 7291, 7292, 7293, 7294, 7295, 7296, 7297, 7298, 7299, 7300, 7301, 7302, 7303, 7304, 7305, 7306, 7307, 7308, 7309, 7310, 7311, 7312, 7313, 7314, 7315, 7316, 7317, 7318, 7319, 7320, 7321, 7322, 7323, 7324, 7325, 7326, 7327, 7328, 7329, 7330, 7331, 7332, 7333, 7334, 7335, 7336, 7337, 7338, 7339, 7340, 7341, 7342, 7343, 7344, 7345, 7346, 7347, 7348, 7349, 7350, 7351, 7352, 7353, 7354, 7355, 7356, 7357, 7358, 7359, 7360, 7361, 7362, 7363, 7364, 7365, 7366, 7367, 7368, 7369, 7370, 7371, 7372, 7373, 7374, 7375, 7376, 7377, 7378, 7379, 7380, 7381, 7382, 7383, 7384, 7385, 7386, 7387, 7388, 7389, 7390, 7391, 7392, 7393, 7394, 7395, 7396, 7397, 7398, 7399, 7400, 7401, 7402, 7403, 7404, 7405, 7406, 7407, 7408, 7409, 7410, 7411, 7412, 7413, 7414, 7415, 7416, 7417, 7418, 7419, 7420, 7421, 7422, 7423, 7424, 7425, 7426, 7427, 7428, 7429, 7430, 7431, 7432, 7433, 7434, 7435, 7436, 7437, 7438, 7439, 7440, 7441, 7442, 7443, 7444, 7445, 7446, 7447, 7448, 7449, 7450, 7451, 7452, 7453, 7454, 7455, 7456, 7457, 7458, 7459, 7460, 7461, 7462, 7463, 7464, 7465, 7466, 7467, 7468, 7469, 7470, 7471, 7472, 7473, 7474, 7475, 7476, 7477, 7478, 7479, 7480, 7481, 7482, 7483, 7484, 7485, 7486, 7487, 7488, 7489, 7490, 7491, 7492, 7493, 7494, 7495, 7496, 7497, 7498, 7499, 7500, 7501, 7502, 7503, 7504, 7505, 7506, 7507, 7508, 7509, 7510, 7511, 7512, 7513, 7514, 7515, 7516, 7517, 7518, 7519, 7520, 7521, 7522, 7523, 7524, 7525, 7526, 7527, 7528, 7529, 7530, 7531, 7532, 7533, 7534, 7535, 7536, 7537, 7538, 7539, 7540, 7541, 7542, 7543, 7544, 7545, 7546, 7547, 7548, 7549, 7550, 7551, 7552, 7553, 7554, 7555, 7556, 7557, 7558, 7559, 7560, 7561, 7562, 7563, 7564, 7565, 7566, 7567, 7568, 7569, 7570, 7571, 7572, 7573, 7574, 7575, 7576, 7577, 7578, 7579, 7580, 7581, 7582, 7583, 7584, 7585, 7586, 7587, 7588, 7589, 7590, 7591, 7592, 7593, 7594, 7595, 7596, 7597, 7598, 7599, 7600, 7601,

No reason to worry about Kraken in India yet

SOHINI DAS
Mumbai, 6 January

Kracken—the nickname for the XBB.1.5 variant— is spreading fast across the globe and has already been detected in 29 countries. While the World Health Organization (WHO) has expressed concern about the variant, experts in India see no reason for alarm yet.

JP Muliyil, epidemiologist at CMC Vellore and member of the working group of the National Technical Advisory Group (NTAG), said, “Truly there is no way we can guess the severity from communicability. For that, we need to see information on hospitalisation and case fatality. At present, the information suggests that this Omicron is very similar to previous ones in severity. Do stay calm.”

The XBB.1.5 variant is a cross between BA.2.75 and BA.2.10.1. It is a descendant of the Omicron XBB variant.

Like all XBB variants, XBB.1.5, too, has spread fast. Data from the US Center for Disease Control and Prevention shows that from just 1 per cent of the Covid-19 cases in the US in December 2022, the Kraken Covid-19 variant now accounts for almost 41 per cent of all Covid infections. It has been dubbed as “the most transmissible” sub-variant detected yet” by WHO’s Covid-19 technical lead, Maria Van Kerkhove.

Experts caution that this fast-



HOW DID THE NAME 'KRAKEN' COME ABOUT?

Typically, Covid-19 variants are named by an expert group of the WHO, which identifies the variants of concern across the globe. The names are taken from Greek alphabet—alpha, beta, delta, etc.

Omicron has been the dominant Covid-19 variant for one year, and it has several sub-lineages, which are a mix of alphabets and numbers known as ‘Pango’. XBB.1.5 is one such name. The Pango dynamic nomenclature is a popular system for classifying and naming genetically distinct lineages of SARS-CoV-2, including variants of concern, and is based on the analysis of complete or near-complete virus genomes.

According to Bloomberg, the moniker Kraken 5 was proposed by an evolutionary professor on Twitter to equate the strength of the new strain with the mythological sea monster. Kraken is a legendary sea monster of enormous size said to appear off the coasts of Norway. Complicated Pango lineage names may have led to giving informal names to these emerging sub-variants of Omicron.

spreading variant can impact health care systems.

Shahid Jameel, senior research fellow at Green

Templeton College at Oxford University says the XBB.1.5 will spread more than its predecessor. “It’s already become the dominant variant in the US—from 4 per cent to 40 per cent in a short period of time. It’s still Omicron, so nothing changes in terms of severity in vaccinated and hybrid immune populations.”

Jameel added, “We should not worry but stay cautious. Very large number of infections can impact health care systems and can lead to higher-than-expected severe outcomes.”

Global experts have pointed out that this particular sub-variant has a much stronger affinity to a key receptor ACE2, which allows it to bind more easily to human or host cells, making it highly transmissible.

Senior virologist Gagandeep Kang said it seemed to be more transmissible in the US, but not increasing at the same rate elsewhere. So far, there has been no noted change in severity of the disease caused by this particular variant.

“Treatments that were tried during the Delta-wave—like monoclonal antibody treatments—are unlikely to be effective for Omicron sub-variants. This is already seen. So even for Kraken, these therapies are unlikely to be effective. Hybrid immunity from vaccines and past infections is our best bet against these new sub-lineages of Omicron,” said the MD of a biotech firm.

Late swing

VAIBHAV RAGHUNANDAN



borderline abusive relationship with his father-coach, his hatred for tennis, the multiple Grand Slams and his use of methamphetamine late in his career. It shattered the idea of a sports star, let alone one of global acclaim, painting them as real people, with real problems just like all of us.

In the post-Open memoirverse, every sports memoir must begin with the promise of revelation, even if not every sports memoir is identifiable for what it reveals. For subliminal sport stars, this may be something as bland as a train ride, as horrifying as a cancer diagnosis during the World Cup, or as disarming as match fixing. Wasim Akram’s memoir *Sultan* (written with the remarkable and respected cricket historian Gideon Haigh) covers all of it, revealing little white, while strengthening the myths of old.

As he says, the book has come late in the day (Akram retired in 2003), a rarity for a sports person today, many of whom clamour for a book deal at the peak of their careers—or in the case of one Junior India cricketer, before his had even begun. This poses a problem for him and Haigh, because they are often tackling information that is or has been public knowledge for a while. For younger readers who grew up in the new millennium of cricket, this knowledge is meaningless mostly because they don’t know who Akram is, and the myth and controversies that engulfed him. The memoir addresses that fact right at the end, mocking and saluting in the space of one paragraph a generation obsessed with social media.

They say the internet never forgets, and neither do 1990s’ kids. That, in essence, is perhaps an otherwise brilliant book’s only drawback. Too late for information and too little in revelation.

Akram dutifully goes through his early injection into Pakistan

cricket, from his club-level exploits, his brilliance in English county cricket and his youthful entry into the national team. Here his Imran Khan dogma takes over, and no matter the occasion, the incident or the period in time, it is clear that Akram’s love and loyalty towards Imran is all-consuming. He makes it a point to—at least once—take a jab at every Pakistani player he’s played with. Salim Malik is the rat.

Aamir Sohail is untrustworthy, selfish. Waqar Younis, a comrade on the pitch, an opponent, a dissident outside. But Imran is spared. Indians will forever remember Akram as the scary phenomenon with the soft smile, the man who rattled through the Indian batting order, but was rarely as feared as Waqar or Shoaib Akhtar. He was a genius, a master, we conceded that begrudgingly. And yet, he was that one member of the Pakistan team it was possible to see the man outside that huddle of green who might make it to a Fan’s XI. And for a long while, as the book reveals, Akram was the man outside that huddle.

The outsider in a team that viewed him suspiciously mostly because he didn’t do much that was considered suspicious. Okay, that might be a charitable judgement. Akram was named in the match-fixing scandal that engulfed Pakistan cricket (and the shadow that stalks it from the 1990s. A commission led by Malik Mohammad Qayyum cleared him of all charges while also noting that his behaviour was far from exemplary. Akram was never banned or suspended for match fixing, but he was fined for suspicious behaviour. This is a key part of the book, a shadow that stalks it from the time Imran retires (1992) to the time Akram does and, therefore, is a huge chunk of his story.

Akram sifts through most of this period in fits and starts, choosing mostly to detail the state of the dressing room, the mistrust that had been bred into the system and how the team was anything but one. He maintains his innocence, and admits only to having made the mistake of remaining close to his childhood friend Zafar Iqbal aka Jojo, who turned out to be a bookie who was implicated in the report. Akram’s acquittal—as the memoir makes evident even if the writer himself refuses to admit it—was because of the process of the law and the failure of many others to uphold it, not just because he was innocent.



SULTAN: A MEMOIR
Author: Wasim Akram with Gideon Haigh
Publisher: Harper Sport
Pages: 304 Price: ₹699

Wasim Akram’s readable memoir reveals little that is new while strengthening the myths of old

It is this part of the book where for a brief while Akram becomes human, less the complex, strategising bowling machine or the tragicomic match-fixing doomed cricketer. The loss forces him to take charge of his two young sons, and get his life under control. It is those chapters that truly bring the memoir to life and, without giving too much away, there are also great revelations about where the game of cricket has gone today. If you have ever wondered where Akram has been all these years—the man out of the commentary box—then these chapters are a good way to find out. To borrow terminology from the app-based world in which we live, this book is an update, some bugs fixed, nothing more, nothing less.

RRR, All That Breathes enter BAFTA 2023 long list

PRESS TRUST OF INDIA
New Delhi, 6 January

Making for an exciting awards season for India, S Rajamouli’s period action blockbuster *RRR* and Shaunak Sen’s celebrated documentary *All That Breathes* have made it to the BAFTA Film Awards long list, the organisers said on Friday.

This is the initial longlisting round and the films will advance

to the nominating stage of voting, the British Academy of Film and Television Arts said in a press release.

RRR, India’s biggest global hit of 2022, has already made it to the best music (original song) Oscars shortlist and is also nominated for two Golden Globes—best picture, non-English language and the best original song for the Telugu track *Naatu Naatu*. Besides, it has four

Critics Choice Award nominations—best picture, best foreign language film, best song and best visual effects.

RRR finds mention in the BAFTA longlist for a ‘film not in English language’ category. It shares space with *All Quiet on the Western Front*, *Argentina, 1985*, *Bardo, False Chronicle of a Handful of Truths*, *Close, Cosec*, *Decision To Leave*, *EO, Holy Spider*, and *The Quiet Girl*.

The 10 films will compete to secure a place in the final five for the BAFTA Award.

RRR follows two real-life Indian revolutionaries—Alluri Sitaram Raju (Ram Charan) and Komaram Bheem (NTR)—in the 1920s.

Sen’s acclaimed *All That Breathes*, an internationally co-produced Hindi title, is also vying for a spot in the top five of the documentary category.

To book your copy, SMS reaches to 57575 or email us at order@bsmail.in

Business Standard
Insight Out

BOROSIL RENEWABLES LIMITED
CIN: L26100MH1962PLC012538
Registered Office: 1101, Crescendo, G-Block, Opp. MCA Club, Bandra Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India. Tel: 022-67406300. Fax: 022-67406514. Website: www.borosilrenewables.com. Email: info@borosil.com

NOTICE TO SHAREHOLDERS
Transfer of Equity shares in case of unclaimed dividend for the year 2015-16 of the company to Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with Rule 6 of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (‘the Rules’), the unclaimed dividend for the financial year ended 31st March, 2016 and the corresponding equity shares of the Company in respect of which dividend remained unclaimed/unpaid for seven consecutive years will be due for transfer to the IEPF on or after 15th April, 2023.

The concerned shareholders whose shares are liable to be transferred to IEPF must take note that (i) individual communication in this regard has already been sent to your latest registered address and relevant details in this regard are available on the Company’s website www.borosilrenewables.com. (ii) The original share certificate(s) registered in your name will stand automatically cancelled and be deemed non-negotiable.

If no valid claim is received on or before 14th April, 2023, the Company will proceed to transfer the liable equity shares and the unclaimed dividend for the financial year ended 31st March, 2016 in favour of IEPF authority without any further notice. Shareholders may note that, after the transfer of shares, any corporate benefit arising out of such shareholding in the Company shall also be credited in favour of IEPF and the voting rights on such shares shall remain frozen till the rightful owner claims the shares.

Shareholders may also note that no claim shall lie against the Company in respect of the unclaimed dividend and shares transferred to IEPF. Shareholders can claim the equity shares along with the dividend(s) from the IEPF Authority by following the guidelines as specified in Rule 7 of the IEPF Rules, details of which are available at the IEPF website www.iepf.gov.in.

In case of any queries/clarifications on the subject matter and the Rules, shareholders must contact:
The Company’s Registrar and Transfer Agents at **Central Capital Securities Pvt. Ltd.**, Unit: Borosil Renewables Limited, C-101, 247 Park, L.B. Road, Vikhroli (West), Mumbai-400083, Phone: 022-49196178-79. Email: info@unisc.in.

For Borosil Renewables Limited

Sd/-

Place: Mumbai Company Secretary & Compliance Officer
Dated: January 06, 2023 FCS No. 7064

CORRIGENDUM
In the Public Announcement Form B of Visa Resources India Ltd. (CIN : U52110WB2006PLC111091) published in this newspaper on 06-01-2023, there is a slip in the SI No. 11. Last date for submission of claims should be read as 02/02/2023 instead of 02/02/2022. Error is rectified.
Dr. Kapilendra Sahu
IBBPA-001MP-P00083/2017-18/16264

FORM NO. 14
(See Regulation 33(2))
GOVT. OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
DEBTS RECOVERY TRIBUNAL
COURT OF THE RECOVERY OFFICER
Plot No. C/71, Sector-7, CDA, Cuttack - 753014

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/34/2022 01-11-2022
IDBI BANK
Versus
M/S LIFE INDUSTRIES

To
(CD 1) M/S LIFE INDUSTRIES, Khatin Sahi, Bari Lane, Buxi Bazar, Lalbag - 753001
(CD 2) Mr. MOHAMMED MUSTAQUE, Khatin Sahi, Bari Lane, Buxi Bazar, Lalbag - 753001
(CD 3) MOHAMMED ASFAQUE, Khatin Sahi, Bari Lane, Buxi Bazar, Lalbag - 753001
This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CUTTACK in OA/230/2011 an amount of **Rs.36,27,651.00 (Rupees Thirty Six Lakhs Twenty Seven Thousand Six Hundred Fifty One Only)** along with pendente lite and future interest @ 10% w.e. 31/10/2018 till realization and costs of **Rs.41,000/- (Rupees Forty One Thousand Only)** has become due against you (Jointly and severally/ Fully/ Limited).
2. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **23/01/2023 at 10.30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal, on this date: **01/11/2022**

Sd/- Recovery Officer
DEBTS RECOVERY TRIBUNAL, CUTTACK

AXIS BANK		AXIS BANK Ltd., Plot No.: 501, Center Point, Sriya Square, Kharavel Nagar, Bhubaneswar, Odisha-751001	POSSESSION NOTICE (For Immovable Property)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)			
Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrower/s / guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice. The borrower/s / guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s / guarantor/s, in particular and the public in general, that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned herein after. The borrower/s / guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Axis Bank Ltd., for the amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from the date of demand notice. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.			
Name and Address of the Borrowers / Guarantors	Description of Immovable Properties		At Amount Due as of Notice Date (B) Date of Demand Notice (C) Date of Synthetic Possession
Mr. Jyoti Meher (Primary Applicant), S/o: Khageswar Meher, At: Grijal (Pari), P.O.: Rengali, P.S.: Soheila, Dist.: Bargarh, Odisha - 768033 35/11/20 & 35/15/7, Area: Ac.0.80 Dec. Mouza: Grijal.	Primary Security: Hypothecation and charge creation over Khata No.: 11921900K under Mouza: Talsahi, Soheila, Tahasil: Soheila, Mouza: Talsahi, Tahasil: Soheila, Dist.: Bargarh, Odisha - 768033		A) Rs.5,325.33 against loan B) 19/07/2022 C) 03.01.2023
1. Mr. Bakula Lohar (Primary Applicant), S/o: Mr. Bhagirathi Lohar, At: Petupali (Part-1), P.O.: Petupali, P.S.: Melchamunda, Dist.: Bargarh, Odisha - 768034 Also At: Mr. Bakula Lohar, S/o: Mr. Bhagirathi Lohar, At: Lohar Pada, P.O.: Petupali, P.S.: Melchamunda, Dist.: Bargarh, Odisha - 768034 2. Mrs. Lata Kumbhar (Co-Appllicant), W/o: Mr. Bakula Lohar, At: Lohar Pada, P.O.: Petupali, P.S.: Melchamunda, Dist.: Bargarh, Odisha - 768034 Also At: Mrs. Lata Kumbhar (Co-Appllicant), W/o: Mr. Bakula Lohar, At: Lohar Pada, P.O.: Petupali, P.S.: Melchamunda, Dist.: Bargarh, Odisha - 768034	Primary Security: Hypothecation and charge creation on agri land (Area: Ac.1.02 Khas. No.176 & 177) Collateral Security: Equitable Mortgage of Homestead Land & Building situated at Dist.: Bargarh, Mouza: Petupali, Tahasil: Soheila, Tahasil: Soheila, Dist.: Bargarh, Odisha - 768034		A) Rs.3,96,711.33 (against loan B) 19/07/2022 C) 03.01.2023
1. Mr. Seshadeb Meher (Primary Applicant), S/o: Late Nilambar Meher, At: Kudasingha, P.O.: Budamali, P.S.: Padampur, Dist.: Bargarh, Odisha - 768036 Also At: Mr. Seshadeb Meher (Primary Applicant), S/o: Late Nilambar Meher, Sapia, Budamali, Dist.: Bargarh, Odisha - 768036	Primary Security: Hypothecation & Charge creation Over Khata No.: 1102230, Area: Ac.4.51 Dec. Mouza: Kudasingha. Collateral Security: Equitable Mortgage of Homestead Land and Building situated at Dist.: Bargarh, Mouza: Padampur, Tahasil: Soheila, Tahasil: Soheila, Dist.: Bargarh, Odisha - 768036		A) Rs.4,50,092.86 against loan B) 05.09.2022 C) 03.01.2023
1. Mr. Susil Kumar Meher (Primary Applicant), S/o: Radheshyam Meher, At: P.O.: Bandpalpi, P.S.: Bandpalpi, Dist.: Bargarh, Odisha - 768029 Also At: Mr. Susil Kumar Meher, S/o: Radheshyam Meher, 123, Manchandatikira, Bandpalpi, Dist.: Bargarh, Odisha - 768029 2. Mr. Radheshyam Meher (Co-Appllicant), S/o: Nilambar Meher, At: P.O.: Bandpalpi, P.S.: Bandpalpi, Dist.: Bargarh, Odisha - 768029 Also At: Mr. Radheshyam Meher, S/o: Nilambar Meher, 123, Manchandatikira, Bandpalpi, Dist.: Bargarh, Odisha - 768029	Primary Security: Hypothecation of crop on Agri land over Ac.0.65 vide sale deed No. 1976/2945 admeasuring an area: Ac.0.080 Dec. and Khasam: Gharabani and the said property stands recorded in the name of Radheshyam Meher, S/o: Nilambar Meher, Dist.: Bargarh, Odisha - 768029 Collateral Security: Equitable Mortgage of Homestead Land & Building situated at Dist.: Bargarh, Mouza: Bandpalpi, Tahasil: Bargarh, Tahasil: Bargarh, Dist.: Bargarh, Odisha - 768029		A) Rs. 31,623.30 against loan B) 23.08.2022 C) 03.01.2023
1. Mr. Kalakanhu Deep (Primary Applicant), S/o: Mr. Krishna Chandra Deep, At: Mahapali, P.O.: Arjunda, P.S.: Bheden, Dist.: Bargarh, Odisha - 768103 Also At: Mr. Kalakanhu Deep (Co-Appllicant), S/o: Mr. Krishna Chandra Deep, At: Mahapali, P.O.: Arjunda, P.S.: Bheden, Dist.: Bargarh, Odisha - 768103 2. Mr. Krishna Chandra Deep (Co-Appllicant), S/o: Bandeb Deep, At: Mahapali, P.O.: Arjunda, P.S.: Bheden, Dist.: Bargarh, Odisha - 768103	Primary Security: Hypothecation on crops/Assets created/to be created out of Bank finance over Ac.2.43 Dec. Collateral Security: Equitable Mortgage of Homestead Land & Building situated at Dist.: Bargarh, Mouza: Arjunda, Tahasil: Bheden, Tahasil: Bheden, Dist.: Bargarh, Odisha - 768103		A) Rs.1,09,135.99 against loan B) 27.09.2022 C) 03.01.2023

Date: 07.01.2023, Place: Bhubaneswar

Authorised Officer, Axis Bank Ltd.